

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-131/2006/ 1212 /A

From :- Smti. Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Biprajit Roy,
District & Sessions Judge,
Cachar, Silchar.

Dated Guwahati, the 27th February, 2025.

Sub:- **Earned leave.**

Ref:- Your letter No. JCD.I/18A/25/941 dated 10.02.2025.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave w.e.f. 29.04.2025 to 03.05.2025** (prefixing 26.04.2025, 27.04.2025, 28.04.2025; suffixing 04.05.2025), **along with station leave permission from the evening of 25.04.2025 till the morning of 05.05.2025**, has been granted, subject to the submission of your leave application in the prescribed format as well as your Leave Admissibility Report from the Office of the Accountant General (A& E), Assam. Further, you are to hand over the charge of your Court and Office to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-131/2006/ 1213 -1214 /A, dated , 27-02-25
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The Project Manager, Gauhati High Court.

Sd/-
JT. REGISTRAR (VIGILANCE)